CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 561/TT/2026

Subject	:	Petition for the determination-cum-truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for Asset-I: LILO of Lonikhand (MSETCL) - Kalwa(MSETCL) 400kV S/C Line at Navi Mumbai along with 400/220kV Navi Mumbai(GIS Substation) at Navi Mumbai under "Western Region System Strengthening Scheme-V" in the Western Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 Others.
Date of Hearing	:	**20.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, PGCIL Ms. Namrata Saraogi, Advocate, PGCIL Shri Kaushiki, Advocate, PGCIL Shri Anup Jain, Advocate, MSETCL Shri Shashwat Dubey, Advocate, MSETCL Shri Vijay Gajjala, PGCIL Shri Swapnil Verma, CTUIL Shri Ranjeet S. Rajput, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the instant Petition has been filed for the determination-cum-truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period.

2. After the hearing, the Commission observed that the information sought vide the Technical Validation (TV) letter dated 18.11.2026 is awaited from the Petitioner and directed as under:

a) The Petitioner to implead Central Transmission Utility of India Limited (CTUIL) as a Respondent and file the amended Memo of Parties within a week;

b) Issue notice to the Respondents, including the impleaded Respondents;

c) The Respondents to file their replies within two weeks, with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter;

d) The Petitioner to furnish the following information on an affidavit, within two weeks, with an advance copy to the Respondent(s):

a) The Petitioner has claimed the capital cost of the LILO of the Talegaon–Kharghar S/C line and the 400/220 kV Navi Mumbai (GIS) Substation, along with associated bays. It is observed that the Substation was put under Commercial Operation w.e.f. 24.09.2025, whereas the LILO of the Talegaon–Kharghar S/C line has not yet been put under Commercial Operation. Accordingly, the Petitioner is directed to furnish a separate cost break-up for the LILO portion and the 400/220 kV Navi Mumbai (GIS) Substation, along with associated bays, and claim the COD of these assets separately;

b) The asset-wise apportioned approved capital cost of the instant transmission assets as per RCE-I, RCE-II and RCE-III, separately;

c) Detailed justification for the variation in the completion cost vis-à-vis the awarded cost, along with supporting documents;

d) The instant transmission asset comprises 5 Nos. of 400 kV GIS bays and 7 Nos. of 220 kV bays. The Petitioner is directed to furnish the mapping of each of these bays with the corresponding associated downstream transmission system;

e) The details of IDC and IEDC incurred during the following periods, separately, along with supporting documents:

i. From the date of Investment Approval up to 12.5.2019;

ii. From 13.5.2019 up to the date of utilisation of the respective transmission assets.

f) Form-7B, duly filled in and supported by relevant details.

g) The Petitioner has not submitted certain tariff forms. The Petitioner is directed to submit all the applicable tariff forms, duly filled in, along with supporting details.

h) As per the DPR of the project, the Petitioner is directed to furnish the time envisaged for acquisition of land for the Navi Mumbai Substation vis-à-vis the actual time taken for acquisition of the said land, along with relevant supporting documents.

i) As the NAVI Mumbai Substation has been charged through LILO of Padghe-Vikroli 400 kV Line at Navi Mumbai (implemented by MUML), whether implementation of LILO of S/C Lonikhand (MSETCL) - Kalwa

(MSETC) transmission line is still required/ and serves any specific purpose? If so, submit the detailed justification for the same;

j) Utilisation status of 2 Nos. 400 kV GIS surplus bays available due to termination of 400 kV D/C Vapi-Navi Mumbai line at Kudus (MSETCL) Substation instead of Navi Mumbai (Originally envisaged). Whether the capital cost claimed by the Petitioner has included the cost of said GIS bays? If so, provide the detailed bifurcation of the same;

k) Copy of Detailed Project Report (DPR);

l) Copies of the orders passed by the Court/ competent authority with respect to payment of compensation towards transmission lines and Crop/Tree/Corridor damage, along with supporting documents evidencing such payments made by the Petitioner;

m) Approval of the competent authority for the purchase of private land for establishment of Substation, along with the methodology used for assessment of cost for the said land;

n) Single Line Diagram of Navi Mumbai GIS Substation clearly depicting all the components covered under the instant transmission project;

o) Besides the above information, the Petitioner is directed to file the information as directed vide TV letter dated 18.11.2026.

3. The matter will be listed for hearing on 7.1.2027**.**

By order of the Commission

sd/-
(Kamal Kishor)
Deputy Chief (Law)